

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

IN THE MATTER OF:

Bharti Support Services Pvt. Ltd.

And

Bharti Insurance Holdings Pvt. Ltd.

(CAA)-79(PB)/2018

.... Applicant/petitioner

.... Respondent

Order under Section 230-232 of the Companies Act

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

Order delivered on 10.08.2018

For the Petitioner/Applicant : Mr. Sanjeev Puri, Sr. Adv.
Mr. Kamal Shankar, Mr. Pradyumna
For the Respondent : Sharma, Mr. Abhinav Ashwin, Adv.
For the RD(NR) : -
Mr. C. Balooni, CP

ORDER

Learned Company Prosecutor appearing on behalf of the RD states that in response to their reply, the applicants have filed rejoinder and copy of which was served recently. They need some time to examine the same. One week time is granted to submit their observations.

List for final hearing on 29.08.2018.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

10.08.2018
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